

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 104
(IB)-194(PB)/2020

IN THE MATTER OF:

M/s. Dinesh Sanitary Store

Vs.

M/s. Sikka Infrastructure Pvt. Ltd.

.... Petitioner

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 26.02.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):-

Mr. Manish Jain, Mr. Sougata Ganguly, Mr. Hardik Jain, Ms. Anjali Jain, Mr. R. tyagi Advs.

For the respondent

Mr. Prakhar Singh, Mr. Govind Keshav, Advs.

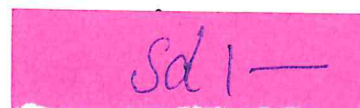
ORDER

Learned counsel for the corporate debtor seeks short time to comply with the order dated 13.01.2020 stating that due to demise in the family of the main counsel, the same could not be complied with.

List on 20.03.2020.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)